

### Judges in Supreme Court and High Courts

†2486. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of sanctioned posts of Judges in the Supreme Court and in all the High Courts, court-wise;
- (b) the details of vacant posts of Judges as on 31 March, 2009;
- (c) the steps taken by Government to fill the vacant posts; and
- (d) by when the vacant posts would be filled up?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The number of sanctioned and vacant posts of Judges in the Supreme Court and the High Courts is given in the Statement (*See below*).

(c) and (d) Filling up of vacancies in the Supreme Court and the High Courts is a continuous process as vacancies keep arising due to retirements, resignations, elevation of Judges, etc. Pursuant to the Supreme Court Judgement of October 6, 1993 in the Supreme Court Advocates-on-Record & Anr. Vs. Union of India, read with the Advisory Opinion of October 28, 1998, the entire process of initiation of proposal for appointment of a Judge of Supreme Court lies with the Chief Justice of India and for the appointment of a Judge of a High Court, with the Chief Justice of that High Court. The Government has been reminding the Chief Justices of the High Courts from time to time, to initiate proposals for filling up vacant posts of Judges in the High Courts and also for those which are likely to fall vacant during the next six months. The proposals received are processed by the Government expeditiously for filling up of the vacancies. It is not feasible to indicate a time frame for filling up all the vacant posts.

#### *Statement*

*The number of sanctioned and vacant posts of Judges in the Supreme Court and the High Court*

S.No.	Name of the Court	Approved strength as on 31.03.2009	Working strength of Judges as on 31.03.2009	Vacancies as on 31.03.2009
1	2	3	4	5
A.	<b>Supreme Court of India</b>	31	24	07
B.	<b>High Courts</b>			
1	Allahabad	160	72	88
2	Andhra Pradesh	49	31	18

1	2	3	4	5
3	Bombay	75	67	8
4	Calcutta	58	36	22
5	Chhattisgarh	18	10	8
6	Delhi	48	39	9
7	Gauhati	24	21	3
8	Gujarat	42	29	13
9	Himachal Pradesh	11	10	1
10	Jammu & Kashmir	14	12	2
11	Jharkhand	20	13	7
12	Karnataka	41	37	4
13	Kerala	38	33	5
14	Madhya Pradesh	43	38	5
15	Madras	60	58	2
16	Orissa	22	17	5
17	Patna	43	22	21
18	Punjab & Haryana	68	48	20
19	Rajasthan	40	32	8
20	Sikkim	3	2	1
21	Uttarakhand	9	8	1
TOTAL :		886	635	251

**Revision of salary and pension of Judges**

2487.SHRI KAMAL AKHTAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the salary and pension/family pension of the serving and the retired judges of the Supreme Court and High Courts have been recently revised *w.e.f.* January 1, 2006;

(b) if so, the details thereof;

(c) whether it is also a fact that the pension and family pension of retired Judges of Allahabad High Court has not been revised, till date; and

(d) if so, the reasons therefor and whether action would be initiated to revise the pension/family pension of these old and ailing pensioners, at the earliest?